FORM A
PUBLIC ANNOUNCEMENT
[*Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016*]

FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	**Name:** Swapnil Jain **Registration No.:** IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata 700001 **E-mail id:** swapniljain88@gmail.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata 700001 **e-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026.** The Order of admission was received by the IRP on 19.05.2026.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 20.05.2026
Place : Kolkata

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Business Standard
www.business-standard.com
BENGALURU WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata

Business Standard
www.business-standard.com
BHOPAL WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata

Business Standard
www.business-standard.com
BHUBANESWAR WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata

Business Standard
www.business-standard.com
CHANDIGARH WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata

Business Standard
www.business-standard.com
CHENNAI WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata

वर्ष 19
अंक 67
10 पृष्ठ
मूल्य 5 रुपये

बुधवार, 20 मई 2026

कोलकाता, चंडीगढ़, जयपुर, नई दिल्ली, भोपाल, मुंबई और लखनऊ से प्रकाशित।

भारत का पहला संपूर्ण हिंदी आर्थिक अखबार www.bshindi.com

बिज़नेस स्टैंडर्ड

भोपाल,

प्रपत्र ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं ऋण शोधन अक्षमता बोर्ड (निगमित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अधीन)
ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

प्रासंगिक विवरण		
1	निगमित कर्जदार का नाम	**ओमनीबे प्राइवेट लिमिटेड**
2	निगमित कर्जदार के गठन की तिथि	12.01.2022
3	प्राधिकारी जिनके अधीन निगमित कर्जदार का गठन/पंजीयन किया गया है	कंपनियों के पंजीयक, कोलकाता
4	निगमित कर्जदार का कॉरपोरेट आईडेंटिटी सं.	U74999WB2022FTC250839
5	निगमित कर्जदार के पंजीकृत कार्यालय तथा मूल कार्यालय (यदि कोई है) का पता	401, परिसर सं. 2 की चौथी मंजिल, बैरेटो लेन, एसप्लेनेड, कोलकाता, पश्चिम बंगाल, भारत, 700069
6	निगमित कर्जदार के संबंध में दिवालिया आरम्भ होने की तारीख	18.05.2026
7	दिवालिया समाधान की प्रक्रिया बंद करने की अनुमानित तारीख	13.11.2026
8	अंतरिम समाधान पेशेवर के रूप में कार्यरत दिवालिया पेशेवर का नाम तथा पंजीयन संख्या	नामः स्वप्नील जैन पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872
9	बोर्ड के साथ यथा पंजीकृत अंतरिम समाधान पेशेवर का पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेल आईडः swapniljain88@gmail.com**
10	अंतरिम समाधान पेशेवर के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेलः cirp.omnibay@gmail.com**
11	दावा जमा करने अंतिम तिथि	01.06.2026
12	अंतरिम समाधान पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के अनुच्छेद (बी) के अधीन ऋणदाताओं की श्रेणियां, यदि कोई है	लागू नहीं
13	एक श्रेणी में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित दिवाला पेशेवरों का नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14	(क) प्रासंगिक प्रपत्र तथा (ख) अधिकृत प्रतिनिधियों का विवरण जहां उपलब्ध है	(क) **वेबलिंकः https://ibbi.gov.in//home/downloads** (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, कोलकाता पीठ ने दिनांक **18.05.2026** को **ओमनीबे प्राइवेट लिमिटेड** के निगमित दिवाला समाधान की प्रक्रिया आरम्भ करने का आदेश दिया है। आईआरपी को प्रवेश आदेश प्राप्त होने की तारीख **19.05.2026** ।

ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं को एतद्द्वारा अंतरिम प्रस्ताव पेशेवर के पास प्रविष्टि सं. 10 में उल्लिखित पते पर दिनांक **01.06.2026** को अथवा उससे पहले अपने साक्ष्य के साथ अपने दावे जमा करने को कहा जाता है।

वित्तीय ऋणदाताओं को साक्ष्य के साथ अपने दावे सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदातागण साक्ष्य के साथ अपने दावे व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।

प्रविष्टि सं. 12 के तहत सूचीबद्ध एक श्रेणी से संबंधित वित्तीय ऋणदाता को प्रपत्र सीए में अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि के संबंध में अपनी पसंद का उल्लेख करना होगा।

दावों के गलत रहने पर अथवा झूठे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा।

स्वप्नील जैन
अंतरिम समाधान पेशेवर
आईबीबीआई पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872

तारीखः 20.05.2026
स्थानः कोलकाता

वर्ष 19
अंक 67
10 पृष्ठ
मूल्य 5 रुपये

बुधवार, 20 मई 2026

कोलकाता, चंडीगढ़, जयपुर, नई दिल्ली, भोपाल, मुंबई और लखनऊ से प्रकाशित।

भारत का पहला संपूर्ण हिंदी आर्थिक अखबार www.bshindi.com

बिज़नेस स्टैंडर्ड

चंडीगढ़,

प्रपत्र ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं ऋण शोधन अक्षमता बोर्ड (निगमित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अधीन)
ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

प्रासंगिक विवरण

1	निगमित कर्जदार का नाम	**ओमनीबे प्राइवेट लिमिटेड**
2	निगमित कर्जदार के गठन की तिथि	12.01.2022
3	प्राधिकारी जिनके अधीन निगमित कर्जदार का गठन/पंजीयन किया गया है	कंपनियों के पंजीयक, कोलकाता
4	निगमित कर्जदार का कॉरपोरेट आईडेंटिटी सं.	U74999WB2022FTC250839
5	निगमित कर्जदार के पंजीकृत कार्यालय तथा मूल कार्यालय (यदि कोई है) का पता	401, परिसर सं. 2 की चौथी मंजिल, बैरेटो लेन, एसप्लेनेड, कोलकाता, पश्चिम बंगाल, भारत, 700069
6	निगमित कर्जदार के संबंध में दिवालिया आरम्भ होने की तारीख	18.05.2026
7	दिवालिया समाधान की प्रक्रिया बंद करने की अनुमानित तारीख	13.11.2026
8	अंतरिम समाधान पेशेवर के रूप में कार्यरत दिवालिया पेशेवर का नाम तथा पंजीयन संख्या	नामः स्वप्नील जैन पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872
9	बोर्ड के साथ यथा पंजीकृत अंतरिम समाधान पेशेवर का पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेल आईडः swapniljain88@gmail.com**
10	अंतरिम समाधान पेशेवर के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेलः cirp.omnibay@gmail.com**
11	दावा जमा करने अंतिम तिथि	01.06.2026
12	अंतरिम समाधान पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के अनुच्छेद (बी) के अधीन ऋणदाताओं की श्रेणियां, यदि कोई है	लागू नहीं
13	एक श्रेणी में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित दिवाला पेशेवरों का नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14	(क) प्रासंगिक प्रपत्र तथा (ख) अधिकृत प्रतिनिधियों का विवरण जहां उपलब्ध है	(क) **वेबलिंकः https://ibbi.gov.in//home/downloads** (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, कोलकाता पीठ ने दिनांक **18.05.2026** को **ओमनीबे प्राइवेट लिमिटेड** के निगमित दिवाला समाधान की प्रक्रिया आरम्भ करने का आदेश दिया है। आईआरपी को प्रवेश आदेश प्राप्त होने की तारीख **19.05.2026** ।

ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं को एतद्द्वारा अंतरिम प्रस्ताव पेशेवर के पास प्रविष्टि सं. 10 में उल्लिखित पते पर दिनांक **01.06.2026** को अथवा उससे पहले अपने साक्ष्य के साथ अपने दावे जमा करने को कहा जाता है।

वित्तीय ऋणदाताओं को साक्ष्य के साथ अपने दावे सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदातागण साक्ष्य के साथ अपने दावे व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।

प्रविष्टि सं. 12 के तहत सूचीबद्ध एक श्रेणी से संबंधित वित्तीय ऋणदाता को प्रपत्र सीए में अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि के संबंध में अपनी पसंद का उल्लेख करना होगा।

दावों के गलत रहने पर अथवा झूठे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा।

स्वप्नील जैन
अंतरिम समाधान पेशेवर
आईबीबीआई पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872

तारीखः 20.05.2026
स्थानः कोलकाता

वर्ष 19
अंक 67
10 पृष्ठ
मूल्य 5 रुपये

बुधवार, 20 मई 2026

कोलकाता, चंडीगढ़, जयपुर, नई दिल्ली, भोपाल, मुंबई और लखनऊ से प्रकाशित।

भारत का पहला संपूर्ण हिंदी आर्थिक अखबार www.bshindi.com

बिज़नेस स्टैंडर्ड

जयपुर,

प्रपत्र ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं ऋण शोधन अक्षमता बोर्ड (निगमित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अधीन)
ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

प्रासंगिक विवरण		
1	निगमित कर्जदार का नाम	**ओमनीबे प्राइवेट लिमिटेड**
2	निगमित कर्जदार के गठन की तिथि	12.01.2022
3	प्राधिकारी जिनके अधीन निगमित कर्जदार का गठन/पंजीयन किया गया है	कंपनियों के पंजीयक, कोलकाता
4	निगमित कर्जदार का कॉरपोरेट आईडेंटिटी सं.	U74999WB2022FTC250839
5	निगमित कर्जदार के पंजीकृत कार्यालय तथा मूल कार्यालय (यदि कोई है) का पता	401, परिसर सं. 2 की चौथी मंजिल, बैरेटो लेन, एसप्लेनेड, कोलकाता, पश्चिम बंगाल, भारत, 700069
6	निगमित कर्जदार के संबंध में दिवालिया आरम्भ होने की तारीख	18.05.2026
7	दिवालिया समाधान की प्रक्रिया बंद करने की अनुमानित तारीख	13.11.2026
8	अंतरिम समाधान पेशेवर के रूप में कार्यरत दिवालिया पेशेवर का नाम तथा पंजीयन संख्या	नामः स्वप्नील जैन पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872
9	बोर्ड के साथ यथा पंजीकृत अंतरिम समाधान पेशेवर का पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेल आईडः swapniljain88@gmail.com**
10	अंतरिम समाधान पेशेवर के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेलः cirp.omnibay@gmail.com**
11	दावा जमा करने अंतिम तिथि	01.06.2026
12	अंतरिम समाधान पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के अनुच्छेद (बी) के अधीन ऋणदाताओं की श्रेणियां, यदि कोई है	लागू नहीं
13	एक श्रेणी में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित दिवाला पेशेवरों का नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14	(क) प्रासंगिक प्रपत्र तथा (ख) अधिकृत प्रतिनिधियों का विवरण जहां उपलब्ध है	(क) **वेबलिंकः https://ibbi.gov.in//home/downloads** (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, कोलकाता पीठ ने दिनांक **18.05.2026** को **ओमनीबे प्राइवेट लिमिटेड** के निगमित दिवाला समाधान की प्रक्रिया आरम्भ करने का आदेश दिया है। आईआरपी को प्रवेश आदेश प्राप्त होने की तारीख **19.05.2026** ।

ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं को एतद्द्वारा अंतरिम प्रस्ताव पेशेवर के पास प्रविष्टि सं. 10 में उल्लिखित पते पर दिनांक **01.06.2026** को अथवा उससे पहले अपने साक्ष्य के साथ अपने दावे जमा करने को कहा जाता है।

वित्तीय ऋणदाताओं को साक्ष्य के साथ अपने दावे सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदातागण साक्ष्य के साथ अपने दावे व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।

प्रविष्टि सं. 12 के तहत सूचीबद्ध एक श्रेणी से संबंधित वित्तीय ऋणदाता को प्रपत्र सीए में अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि के संबंध में अपनी पसंद का उल्लेख करना होगा।

दावों के गलत रहने पर अथवा झूठे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा।

स्वप्नील जैन
अंतरिम समाधान पेशेवर
आईबीबीआई पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872

तारीखः 20.05.2026
स्थानः कोलकाता

वर्ष 19
अंक 67
10 पृष्ठ
मूल्य 5 रुपये

बुधवार, 20 मई 2026

कोलकाता, चंडीगढ़, जयपुर, नई दिल्ली, भोपाल, मुंबई और लखनऊ से प्रकाशित।

भारत का पहला संपूर्ण हिंदी आर्थिक अखबार www.bshindi.com

बिज़नेस स्टैंडर्ड

कोलकाता,

प्रपत्र ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं ऋण शोधन अक्षमता बोर्ड (निगमित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अधीन)
ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

प्रासंगिक विवरण		
1	निगमित कर्जदार का नाम	**ओमनीबे प्राइवेट लिमिटेड**
2	निगमित कर्जदार के गठन की तिथि	12.01.2022
3	प्राधिकारी जिनके अधीन निगमित कर्जदार का गठन/पंजीयन किया गया है	कंपनियों के पंजीयक, कोलकाता
4	निगमित कर्जदार का कॉरपोरेट आईडेंटिटी सं.	U74999WB2022FTC250839
5	निगमित कर्जदार के पंजीकृत कार्यालय तथा मूल कार्यालय (यदि कोई है) का पता	401, परिसर सं. 2 की चौथी मंजिल, बैरेटो लेन, एसप्लेनेड, कोलकाता, पश्चिम बंगाल, भारत, 700069
6	निगमित कर्जदार के संबंध में दिवालिया आरम्भ होने की तारीख	18.05.2026
7	दिवालिया समाधान की प्रक्रिया बंद करने की अनुमानित तारीख	13.11.2026
8	अंतरिम समाधान पेशेवर के रूप में कार्यरत दिवालिया पेशेवर का नाम तथा पंजीयन संख्या	नामः स्वप्नील जैन पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872
9	बोर्ड के साथ यथा पंजीकृत अंतरिम समाधान पेशेवर का पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेल आईडः swapniljain88@gmail.com**
10	अंतरिम समाधान पेशेवर के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेलः cirp.omnibay@gmail.com**
11	दावा जमा करने अंतिम तिथि	01.06.2026
12	अंतरिम समाधान पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के अनुच्छेद (बी) के अधीन ऋणदाताओं की श्रेणियां, यदि कोई है	लागू नहीं
13	एक श्रेणी में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित दिवाला पेशेवरों का नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14	(क) प्रासंगिक प्रपत्र तथा (ख) अधिकृत प्रतिनिधियों का विवरण जहां उपलब्ध है	(क) **वेबलिंकः https://ibbi.gov.in//home/downloads** (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, कोलकाता पीठ ने दिनांक **18.05.2026** को **ओमनीबे प्राइवेट लिमिटेड** के निगमित दिवाला समाधान की प्रक्रिया आरम्भ करने का आदेश दिया है। आईआरपी को प्रवेश आदेश प्राप्त होने की तारीख **19.05.2026** ।

ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं को एतद्द्वारा अंतरिम प्रस्ताव पेशेवर के पास प्रविष्टि सं. 10 में उल्लिखित पते पर दिनांक **01.06.2026** को अथवा उससे पहले अपने साक्ष्य के साथ अपने दावे जमा करने को कहा जाता है।

वित्तीय ऋणदाताओं को साक्ष्य के साथ अपने दावे सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदातागण साक्ष्य के साथ अपने दावे व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।

प्रविष्टि सं. 12 के तहत सूचीबद्ध एक श्रेणी से संबंधित वित्तीय ऋणदाता को प्रपत्र सीए में अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि के संबंध में अपनी पसंद का उल्लेख करना होगा।

दावों के गलत रहने पर अथवा झूठे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा।

स्वप्नील जैन
अंतरिम समाधान पेशेवर
आईबीबीआई पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872

तारीखः 20.05.2026
स्थानः कोलकाता

वर्ष 19
अंक 67
10 पृष्ठ
मूल्य 5 रुपये

बुधवार, 20 मई 2026

कोलकाता, चंडीगढ़, जयपुर, नई दिल्ली, भोपाल, मुंबई और लखनऊ से प्रकाशित।

भारत का पहला संपूर्ण हिंदी आर्थिक अखबार www.bshindi.com

बिज़नेस स्टैंडर्ड

लखनऊ

प्रपत्र ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं ऋण शोधन अक्षमता बोर्ड (निगमित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अधीन)
ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

प्रासंगिक विवरण		
1	निगमित कर्जदार का नाम	**ओमनीबे प्राइवेट लिमिटेड**
2	निगमित कर्जदार के गठन की तिथि	12.01.2022
3	प्राधिकारी जिनके अधीन निगमित कर्जदार का गठन/पंजीयन किया गया है	कंपनियों के पंजीयक, कोलकाता
4	निगमित कर्जदार का कॉरपोरेट आईडेंटिटी सं.	U74999WB2022FTC250839
5	निगमित कर्जदार के पंजीकृत कार्यालय तथा मूल कार्यालय (यदि कोई है) का पता	401, परिसर सं. 2 की चौथी मंजिल, बैरेटो लेन, एसप्लेनेड, कोलकाता, पश्चिम बंगाल, भारत, 700069
6	निगमित कर्जदार के संबंध में दिवालिया आरम्भ होने की तारीख	18.05.2026
7	दिवालिया समाधान की प्रक्रिया बंद करने की अनुमानित तारीख	13.11.2026
8	अंतरिम समाधान पेशेवर के रूप में कार्यरत दिवालिया पेशेवर का नाम तथा पंजीयन संख्या	नामः स्वप्नील जैन पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872
9	बोर्ड के साथ यथा पंजीकृत अंतरिम समाधान पेशेवर का पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेल आईडः swapniljain88@gmail.com**
10	अंतरिम समाधान पेशेवर के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेलः cirp.omnibay@gmail.com**
11	दावा जमा करने अंतिम तिथि	01.06.2026
12	अंतरिम समाधान पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के अनुच्छेद (बी) के अधीन ऋणदाताओं की श्रेणियां, यदि कोई है	लागू नहीं
13	एक श्रेणी में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित दिवाला पेशेवरों का नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14	(क) प्रासंगिक प्रपत्र तथा (ख) अधिकृत प्रतिनिधियों का विवरण जहां उपलब्ध है	(क) **वेबलिंकः https://ibbi.gov.in//home/downloads** (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, कोलकाता पीठ ने दिनांक **18.05.2026** को **ओमनीबे प्राइवेट लिमिटेड** के निगमित दिवाला समाधान की प्रक्रिया आरम्भ करने का आदेश दिया है। आईआरपी को प्रवेश आदेश प्राप्त होने की तारीख **19.05.2026** ।

ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं को एतद्द्वारा अंतरिम प्रस्ताव पेशेवर के पास प्रविष्टि सं. 10 में उल्लिखित पते पर दिनांक **01.06.2026** को अथवा उससे पहले अपने साक्ष्य के साथ अपने दावे जमा करने को कहा जाता है।

वित्तीय ऋणदाताओं को साक्ष्य के साथ अपने दावे सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदातागण साक्ष्य के साथ अपने दावे व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।

प्रविष्टि सं. 12 के तहत सूचीबद्ध एक श्रेणी से संबंधित वित्तीय ऋणदाता को प्रपत्र सीए में अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि के संबंध में अपनी पसंद का उल्लेख करना होगा।

दावों के गलत रहने पर अथवा झूठे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा।

स्वप्नील जैन
अंतरिम समाधान पेशेवर
आईबीबीआई पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872

तारीखः 20.05.2026
स्थानः कोलकाता

वर्ष 19
अंक 67
10 पृष्ठ
मूल्य 5 रुपये

बुधवार, 20 मई 2026

कोलकाता, चंडीगढ़, जयपुर, नई दिल्ली, भोपाल, मुंबई और लखनऊ से प्रकाशित।

भारत का पहला संपूर्ण हिंदी आर्थिक अखबार www.bshindi.com

बिज़नेस स्टैंडर्ड

मुंबई

प्रपत्र ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं ऋण शोधन अक्षमता बोर्ड (निगमित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अधीन)
ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

प्रासंगिक विवरण		
1	निगमित कर्जदार का नाम	**ओमनीबे प्राइवेट लिमिटेड**
2	निगमित कर्जदार के गठन की तिथि	12.01.2022
3	प्राधिकारी जिनके अधीन निगमित कर्जदार का गठन/पंजीयन किया गया है	कंपनियों के पंजीयक, कोलकाता
4	निगमित कर्जदार का कॉरपोरेट आईडेंटिटी सं.	U74999WB2022FTC250839
5	निगमित कर्जदार के पंजीकृत कार्यालय तथा मूल कार्यालय (यदि कोई है) का पता	401, परिसर सं. 2 की चौथी मंजिल, बैरेटो लेन, एसप्लेनेड, कोलकाता, पश्चिम बंगाल, भारत, 700069
6	निगमित कर्जदार के संबंध में दिवालिया आरम्भ होने की तारीख	18.05.2026
7	दिवालिया समाधान की प्रक्रिया बंद करने की अनुमानित तारीख	13.11.2026
8	अंतरिम समाधान पेशेवर के रूप में कार्यरत दिवालिया पेशेवर का नाम तथा पंजीयन संख्या	नामः स्वप्नील जैन पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872
9	बोर्ड के साथ यथा पंजीकृत अंतरिम समाधान पेशेवर का पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेल आईडः swapniljain88@gmail.com**
10	अंतरिम समाधान पेशेवर के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेलः cirp.omnibay@gmail.com**
11	दावा जमा करने अंतिम तिथि	01.06.2026
12	अंतरिम समाधान पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के अनुच्छेद (बी) के अधीन ऋणदाताओं की श्रेणियां, यदि कोई है	लागू नहीं
13	एक श्रेणी में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित दिवाला पेशेवरों का नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14	(क) प्रासंगिक प्रपत्र तथा (ख) अधिकृत प्रतिनिधियों का विवरण जहां उपलब्ध है	(क) **वेबलिंकः https://ibbi.gov.in//home/downloads** (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, कोलकाता पीठ ने दिनांक **18.05.2026** को **ओमनीबे प्राइवेट लिमिटेड** के निगमित दिवाला समाधान की प्रक्रिया आरम्भ करने का आदेश दिया है। आईआरपी को प्रवेश आदेश प्राप्त होने की तारीख **19.05.2026** ।

ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं को एतद्द्वारा अंतरिम प्रस्ताव पेशेवर के पास प्रविष्टि सं. 10 में उल्लिखित पते पर दिनांक **01.06.2026** को अथवा उससे पहले अपने साक्ष्य के साथ अपने दावे जमा करने को कहा जाता है।

वित्तीय ऋणदाताओं को साक्ष्य के साथ अपने दावे सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदातागण साक्ष्य के साथ अपने दावे व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।

प्रविष्टि सं. 12 के तहत सूचीबद्ध एक श्रेणी से संबंधित वित्तीय ऋणदाता को प्रपत्र सीए में अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि के संबंध में अपनी पसंद का उल्लेख करना होगा।

दावों के गलत रहने पर अथवा झूठे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा।

स्वप्नील जैन
अंतरिम समाधान पेशेवर
आईबीबीआई पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872

तारीखः 20.05.2026
स्थानः कोलकाता

वर्ष 19
अंक 67
10 पृष्ठ
मूल्य 5 रुपये

बुधवार, 20 मई 2026

कोलकाता, चंडीगढ़, जयपुर, नई दिल्ली, भोपाल, मुंबई और लखनऊ से प्रकाशित।

भारत का पहला संपूर्ण हिंदी आर्थिक अखबार www.bshindi.com

बिज़नेस स्टैंडर्ड

नई दिल्ली,

प्रपत्र ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं ऋण शोधन अक्षमता बोर्ड (निगमित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अधीन)
ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

प्रासंगिक विवरण

1	निगमित कर्जदार का नाम	**ओमनीबे प्राइवेट लिमिटेड**
2	निगमित कर्जदार के गठन की तिथि	12.01.2022
3	प्राधिकारी जिनके अधीन निगमित कर्जदार का गठन/पंजीयन किया गया है	कंपनियों के पंजीयक, कोलकाता
4	निगमित कर्जदार का कॉरपोरेट आईडेंटिटी सं.	U74999WB2022FTC250839
5	निगमित कर्जदार के पंजीकृत कार्यालय तथा मूल कार्यालय (यदि कोई है) का पता	401, परिसर सं. 2 की चौथी मंजिल, बैरेटो लेन, एसप्लेनेड, कोलकाता, पश्चिम बंगाल, भारत, 700069
6	निगमित कर्जदार के संबंध में दिवालिया आरम्भ होने की तारीख	18.05.2026
7	दिवालिया समाधान की प्रक्रिया बंद करने की अनुमानित तारीख	13.11.2026
8	अंतरिम समाधान पेशेवर के रूप में कार्यरत दिवालिया पेशेवर का नाम तथा पंजीयन संख्या	नामः स्वप्नील जैन पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872
9	बोर्ड के साथ यथा पंजीकृत अंतरिम समाधान पेशेवर का पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेल आईडः swapniljain88@gmail.com**
10	अंतरिम समाधान पेशेवर के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल	**पताः** पोद्दार कोर्ट, 18, रवीन्द्र सरणी, सुईट सं. 517, गेट सं. 2, पांचवीं मंजिल, कोलकाता-700001 **ईमेलः cirp.omnibay@gmail.com**
11	दावा जमा करने अंतिम तिथि	01.06.2026
12	अंतरिम समाधान पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के अनुच्छेद (बी) के अधीन ऋणदाताओं की श्रेणियां, यदि कोई है	लागू नहीं
13	एक श्रेणी में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित दिवाला पेशेवरों का नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14	(क) प्रासंगिक प्रपत्र तथा (ख) अधिकृत प्रतिनिधियों का विवरण जहां उपलब्ध है	(क) **वेबलिंकः https://ibbi.gov.in//home/downloads** (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, कोलकाता पीठ ने दिनांक **18.05.2026** को **ओमनीबे प्राइवेट लिमिटेड** के निगमित दिवाला समाधान की प्रक्रिया आरम्भ करने का आदेश दिया है। आईआरपी को प्रवेश आदेश प्राप्त होने की तारीख **19.05.2026** ।

ओमनीबे प्राइवेट लिमिटेड के ऋणदाताओं को एतद्द्वारा अंतरिम प्रस्ताव पेशेवर के पास प्रविष्टि सं. 10 में उल्लिखित पते पर दिनांक **01.06.2026** को अथवा उससे पहले अपने साक्ष्य के साथ अपने दावे जमा करने को कहा जाता है।

वित्तीय ऋणदाताओं को साक्ष्य के साथ अपने दावे सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदातागण साक्ष्य के साथ अपने दावे व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।

प्रविष्टि सं. 12 के तहत सूचीबद्ध एक श्रेणी से संबंधित वित्तीय ऋणदाता को प्रपत्र सीए में अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि के संबंध में अपनी पसंद का उल्लेख करना होगा।

दावों के गलत रहने पर अथवा झूठे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा।

स्वप्नील जैन
अंतरिम समाधान पेशेवर
आईबीबीआई पंजीकरण सं.: IBBI/IPA-001/IP-P-02498/2021-2022/13872

तारीखः 20.05.2026
स्थानः कोलकाता

Business Standard
www.business-standard.com
HYDERABAD WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata

Business Standard
www.business-standard.com
JAIPUR WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata

Business Standard
www.business-standard.com
KOCHI WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata

Business Standard
www.business-standard.com
KOLKATA WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata

Business Standard
www.business-standard.com
LUCKNOW WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata

Business Standard
www.business-standard.com
MUMBAI WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata

Business Standard
www.business-standard.com
NEW DELHI WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata

Business Standard
www.business-standard.com
PUNE WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata

NARSINGHA

এখন বিভিন্ন মাধ্যমে উপলব্ধ
একদিন
Website : www.ekdinnews.com
http://youtube.com/@dailyekdin2165
Epaper : ekdin-epaper.com
শেয়ার এবং সাবস্ক্রাইব করুন

ই-পেপার: www.ekdin-epaper.com

একদিন

EKDIN

এগিয়ে চলার সঙ্গী

২০৮বি. বি. গাঙ্গুলী স্ট্রীট, কলকাতা - ১২
ফোন : ০৩৩ ২২৪১ ৩২৮১/৮২০৩

৩ পার্ক সার্কাস তাণ্ডবের মূল মাথা পুলিশের জালে, মুখ্যমন্ত্রীর বার্তা

২০ মে ভারতজুড়ে ওষুধ দোকান বনধের ডাক, মিলবে জীবনদায়ী ওষুধ ৩

কলকাতা ২০ মে ২০২৬ ৫ জ্যৈষ্ঠ ১৪৩৩ বুধবার উনবিংশ বর্ষ ৩৩৭ সংখ্যা ৮ পাতা ৩.০০ টাকা ■ Kolkata 20.05.2026, Vol.19, Issue No. 337, 8 Pages, Price 3.00

ফর্ম এ

সাধারণ ঘোষণা

(২০১৬ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অব ইন্ডিয়া (ইনসলভেন্সি রেজলিউশন প্রসেস ফর কর্পোরেট পার্সনস) রেগুলেশনসের রেগুলেশন ৬ অধীনে)

ওমনিবে প্রাইভেট লিমিটেড এর বিনিয়োগকারীগণের অবগতির জন্য

সংশ্লিষ্ট বিস্তারিত

১.	কর্পোরেট ডেটরের নাম	ওমনিবে প্রাইভেট লিমিটেড
২.	কর্পোরেট ডেটরের গঠনের তারিখ	১২.০১.২০২২
৩.	যে কর্তৃপক্ষের অধীনে কর্পোরেট ডেটর গঠিত/নথিভুক্ত	কোম্পানি রেজিস্ট্রার, কলকাতা
৪.	কর্পোরেট ডেটরের কর্পোরেট আইডেন্টিটি নং	U74999WB2022FTC250839
৫.	কর্পোরেট ডেটরের রেজিস্টার্ড অফিস এবং প্রধান অফিস (যদি কিছু থাকে) ঠিকানা	৪০১, ৫মতল, প্রেমিসেস নং ২, ব্যারেটো লেন, এসপ্ল্যানেড , কলকাতা, পশ্চিমবঙ্গ, ভারত - ৭০০০৬৯
৬.	ইনসলভেন্সি প্রস্তাব প্রক্রিয়া শুরুর তারিখ	১৮.০৫.২০২৬
৭.	ইনসলভেন্সি প্রস্তাব প্রক্রিয়া সমাপ্তির আনুমানিক তারিখ	১৩.১১.২০২৬
৮.	সাময়িক প্রস্তাব পেশাদার হিসেবে কার্যরত ইনসলভেন্সি পেশাদারের নাম এবং রেজিস্ট্রেশন নম্বর	নাম : স্বপ্নিল জৈন, রেজিস্ট্রেশন নং : IBBI/IPA-001/IP-P02498/2021-2022/13872
৯.	বোর্ডের নিকট রেজিস্ট্রিকৃত সাময়িক প্রস্তাব পেশাদারের ঠিকানা এবং ইমেল	ঠিকানা : পোদ্দার কোর্ট, ১৮, রবীন্দ্র সরণি, স্যুট নং ৫১৭, গেট নং ২, ৬ষ্ঠতল, কলকাতা-৭০০০০১ ই-মেল আইডি: **swapniljain88@gmail.com**
১০.	সাময়িক প্রস্তাব পেশাদারের সহিত যোগাযোগের জন্য ঠিকানা এবং ইমেল	ঠিকানা : পোদ্দার কোর্ট, ১৮, রবীন্দ্র সরণি, স্যুট নং ৫১৭, গেট নং ২, ৬ষ্ঠতল, কলকাতা-৭০০০০১ ই-মেল আইডি: **cirp.omnibay@gmail.com**
১১.	দাবি দাখিলের শেষ তারিখ	০১.০৬.২০২৬
১২.	বিনিয়োগকারীগণের শ্রেণি, যদি কিছু থাকে, ২০১৬ সালের আইবিসি এর ২১ ধারার উপধারা (৬এ) এর (বি) পরিমেল অধীনে অন্তর্বর্তীকালীন প্রস্তাবক পেশাদার কর্তৃক নির্ধারিত	প্রযোজ্য নয়
১৩.	সংশ্লিষ্ট শ্রেণিতে বিনিয়োগকারীগণের অনুমোদিত প্রতিনিধি হিসেবে কার্যরত ইনসলভেন্সি পেশাদারগণের চিহ্নিতকরণের নাম (প্রতিটি শ্রেণিতে তিনটি নাম)	প্রযোজ্য নয়
১৪.	(ক) সম্পর্কিত ফর্মগুলি এবং (খ) প্রাপ্ত অনুমোদিত প্রতিনিধিগণের বিস্তারিত	ক) **Web Link: https://ibbi.gov.in/home/downloads** খ) প্রযোজ্য নয়

এতদ্বারা বিজ্ঞাপিত হচ্ছে যে মহামান্য ন্যাশনাল কোম্পানি ল' ট্রাইবুনাল, কলকাতা বেঞ্চ কর্তৃক নির্দেশ মতে **ওমনিবে প্রাইভেট লিমিটেডের** কর্পোরেট দেউলিয়া প্রস্তাব প্রক্রিয়া শুরুর তারিখ **১৮.০৫.২০২৬**। আইআরপি কর্তৃক শুরুর নির্দেশ গৃহীত হয়েছে ১৯.০৫.২০২৬ তারিখে।

ওমনিবে প্রাইভেট লিমিটেডের বিনিয়োগকারীগণকে এতদ্বারা জানানো হচ্ছে যে প্রমাণ সহ তাদের দাবি **০১.০৬.২০২৬** তারিখের মধ্যে দাখিল করতে অন্তর্বর্তীকালীন প্রস্তাব পেশাদারের নিকট ক্রম নং ১০ তে উল্লিখিত ঠিকানায়।

আর্থিক বিনিয়োগকারীগণ প্রামাণ্য নথি সহ কেবল বৈদ্যুতিন মাধ্যমেই তাদের দাবি দাখিল করতে পারবেন। অন্যান্য বিনিয়োগকারীগণ তাদের দাবি প্রামাণ্য নথি সহ ব্যক্তিগতভাবে বা ডাকযোগে বা বৈদ্যুতিন মাধ্যমে দাখিল করতে পারেন।

ক্রম নং ১২-য় উল্লিখিত তালিকা অনুযায়ী যেসকল আর্থিক বিনিয়োগকারীগণ সংশ্লিষ্ট শ্রেণিভুক্ত তারা অনুমোদিত প্রতিনিধি বেছে নিতে পারেন ক্রম নং ১৩-য় উল্লিখিত তালিকায় ইনসলভেন্সি পেশাদার তিনজনের মধ্যে থেকে তাদের অনুকূলে অনুমোদিত প্রতিনিধি হিসেবে সংশ্লিষ্ট শ্রেণির ফর্ম সিএ অনুযায়ী কাজ করতে।

মিথ্যা অথবা বিভ্রান্তকারী প্রমাণ সহ দাবি দাখিলের ক্ষেত্রে জরিমানা হতে পারে।

স্বপ্নিল জৈন
অন্তর্বর্তীকালীন প্রস্তাব পেশাদার
IBBI/IPA-001/IP-P02498/2021-2022/13872

তারিখ : ২০.০৫.২০২৬
স্থান : কলকাতা

Business Standard
www.business-standard.com
AHMEDABAD WEDNESDAY, 20 MAY 2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF OMNIBAY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**OMNIBAY PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	12.01.2022
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U74999WB2022FTC250839
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	401, 4th Floor of Premises No. 2, Barreto Lane, Esplanade, Kolkata, West Bengal, India, 700069
6	Insolvency commencement date in respect of Corporate Debtor	18.05.2026
7	Estimated date of closure of Insolvency Resolution Process	13.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Swapnil Jain Registration No.: IBBI/IPA-001/IP-P02498/2021-2022/13872
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: swapniljain88@gmail.com**
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** Poddar Court, 18, Rabindra Sarani, Suite No. 517, Gate No. 2, 5th Floor, Kolkata - 700001 **E-mail id: cirp.omnibay@gmail.com**
11	Last date for submission of claims	01.06.2026
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) **Web Link : https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Omnibay Private Limited** on **18.05.2026**. The Order of admission was received by the IRP on **19.05.2026**.

The creditors of **Omnibay Private Limited** are hereby called upon to submit their claims with proof on or before **01.06.2026** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Swapnil Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P02498/2021-2022/13872

Date: 20.05.2026
Place: Kolkata